



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 3420/2019**

**New Delhi this the 28<sup>th</sup> November, 2019**

**HON'BLE MRS. JUSTICE VIJAY LAXMI MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR MEMBER (A)**

Rajkumar Tulsawani  
Group- "A" Age- 44 Yrs  
Scientist D, DIP AS  
Lucknow Road, Timarpur,  
Delhi- 110054

.....Applicant

(By Advocate: Sh. Sanyam Khetarpal with Ms. Narita Yadav  
& Sh. Abhinav Jain)

**Versus**

1. The Secretary  
Defence Research & Development Organisation  
DRDO Bhawan Rajaji Marg  
New Delhi 110011
2. The Chairman  
RAC, DRDO  
Lucknow Road, Timarpur,  
Delhi- 110054
3. Sh. Bhuvnesh Kumar  
Director,  
Defence Institute of Physiology & Allied Science  
Lucknow Road, Timarpur,  
New Delhi

.....Respondents

(By Advocate : Sh. Satish Kumar for Resp. No. 1 & 2)

## ORDER (ORAL)



**By Hon'ble Sh. Pradeep Kumar, Member (A)**

1.0 The applicant had joined DRDO on the post of Scientist in the year 2000 and thereafter he was promoted as Scientist "B" in the year 2006. In due course, he was promoted as Scientist "D" in the year 2015. The next promotion lies to the post of Scientist "E", for which assessment was done in May, 2018. The applicant pleads that the APAR for the year 2018 was rated as "Very Good" whereas he has been "Outstanding" throughout in earlier years. Because of this, "Very Good" assessment for the year 2018, the applicant had not been granted promotion to the post of Scientist "E".

2.0 The applicant made a representation dated 31.07.2019 against the grading given for the APAR 2018. This has not been replied as yet.

3.0 The applicant also pleads that the next cycle for assessment as Scientist "E" will be undertaken in January, 2020. Accordingly, he pleads that he will be satisfied if certain direction can be issued to the respondents to decide his representation in a time bound manner along with further directions to grant consequential benefits, if so warranted.



4.0 Matter has been heard. Learned counsel Sh. Sanyam Khetarpal with Ms. Narita Yadav & Sh. Abhinav Jain represented the applicant. Learned counsel Sh. Satish Kumar represented the respondents.

5.0 The OA is disposed of at admission stage itself, without going into the merits of the case, with the directions to the respondents to decide the representation dated 31.07.2019 by passing a reasoned and speaking order under advice to the applicant within a period of two months from the date of receipt of certified copy of this order.

6.0 It is needless to mention that if as a result of such decision, there is any change in the evaluation for the APAR 2018, same shall be taken into the account for all those assessments which were done in the past for the post of Scientist "E" and where this APAR was taken into account, for this applicant as well as for those assessments that are yet to be undertaken in January, 2020 or any other date.

7.0 No order as to costs.

**(PRADEEP KUMAR)**  
**MEMBER (A)**

**(JUSTICE VIJAY LAKSHMI)**  
**MEMBER (J)**

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